

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00312/2018**

**Dated Tuesday the 6<sup>th</sup> day of March Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)**

S.Kandaswamy,  
S/o. Late S. Sellamuthu,  
Door No. 11/114, Anna Nagar,  
Wellington Bazaar 643232,  
The Nilgiris. ....Applicant

By Advocate M/s. Ayyar & Iyer

Vs

1. Union of India rep by,  
The Secretary to the Government of India,  
Ministry of Defence,  
South Block,  
DHQ (PO),  
New Delhi 110001.
2. The DGOF & Chairman,  
Ordnance Factory Board,  
10-A, S K Bose Road,  
Kolkata 700001.
3. The General Manager,  
Cordite Factory,  
Aruvankadu 643201.  
(The Nilgiris). ....Respondents

By Advocate Mr. K. Rajendran

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the 1<sup>st</sup> respondent to pass order on the said revision petition dated 24.07.2017 submitted through the 3<sup>rd</sup> respondent against the impugned proceedings of the 3<sup>rd</sup> respondent bearing No. 2/VIG/C/03/001194/13 dated 05.06.2014 imposing the extreme penalty of 'Removal from service' without proper application of mind in an arbitrary and slipshod manner, on merits and in accordance with law pending with the respondents for the past seven months – adversely affecting the very sustenance of the applicant and his family – within the time schedule stipulated by this Hon'ble Tribunal, and further direct and pass any such orders or directions that may deem fit in the facts and circumstances of the case and thus render justice.”

2. It is submitted that the applicant made a representation on 24.07.2017 against the penalty of removal from service imposed on him which is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to dispose of the representation within a time limit to be stipulated by this Tribunal.

3. Mr. K. Rajendran takes notice for the respondents and submits that if time is granted, a detailed reply would be filed.

4. Be that as it may, keeping in view the limited relief sought by the learned counsel for the applicant and without going into the merits of the case, I deem it appropriate to direct the respondents to consider

Annexure A5 representation of the applicant dt. 24.07.2017 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

**(R. Ramanujam)  
Member(A)  
06.03.2018**

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